GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:472 ANSWERED ON:13.12.2010 WELFARE OF CONTRACT LABOURERS Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposals for improving the economic and social conditions of the contract labourers in the country;
- (b) if so, the outlines of the proposal thereof; and
- (c) the time by which the said proposal is likely to be given final shape?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO PART (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 472 RAISED BY SHRI DINESH CHANDRA YADAV: SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH REGARDING WELFARE OF CONTRACT LABOURERS.

(a) to (c): The Government has taken necessary steps to ensure appropriate wages, social security, basic amenities and other benefits to contract workers. Further, a Task Force was constituted by the Government on 30.6.2009 to examine the provisions in the Contract Labour (Regulation & Abolition) Act, 1970 with a view to facilitating greater social protection to the contract workers and to suggest amendments to the Act. The issue was taken up in State Labour Ministers' Conference held on the 22nd January 2010. The issue was also considered in the 43rd Session of Indian Labour Conference held on 23rd & 24th November, 2010. The proposal to amend the Act is under the consideration of the Government.